

12.02 hrs.

MR. SPEAKER: Now papers to be laid.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COMPANIES ACT, REPRESENTATION OF THE PEOPLE ACT AND SEVENTY FOURTH REPORT OF THE LAW COMMISSION

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 473(E) (Hindi and English versions) published in Gazette of India dated the 26th September, 1978, authorising the Chief Officer, Deputy Chief Officer and Assistant Chief Officers attached to the Department of Non-Banking Companies, Reserve Bank of India to institute penal proceedings for offence punishable under sub-section (6) of section 58A of the Companies Act, 1956 issued under section 621 of the said Act, [Placed in Library. See No. LT-2769/78.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 508(E) published in Gazette of India dated the 19th August, 1978, making certain amendments in the description of the constituencies in Schedule XI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(ii) S.O. 520(E) published in Gazette of India dated the 28th August, 1978 making certain

amendments in the description of the constituencies in Schedule VI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(iii) S.O. 555(E) published in Gazette of India dated the 12th September, 1978, making certain amendments in the description of the constituencies in Schedule XX of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(iv) S.O. 565(E) published in Gazette of India dated the 25th September, 1978, making certain corrections in the description of the constituencies in Schedule XIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

[Placed in Library. See No. LT-2770/78.]

(3) A copy of the Seventy-fourth Report of the Law Commission (Hindi version) on proposal to amend the Indian Evidence Act, 1872, so as to render admissible certain statements made by witnesses before the Commissions of Inquiry and other Statutory authorities. [Placed in Library. See No. LT-2771/78.]

RAILWAY RED TARIFF (SIXTH AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railway Red Tariff (Sixth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G. S. R. 1293 in Gazette of India dated the 28th October, 1978, issued under section 47 of the Indian Railway Act, 1890. [Placed in Library. See No. LT-2772/78.]

*The English version of the Report was laid on the Table on the 24th August, 1978.